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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. No. 126 OF 2013  
Cuttack, this the 14<sup>th</sup> day of March, 2013

CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)  
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

**Raghunath Jalli,**  
Aged about 58 years,  
Son of Late Siba Jalli,  
Leading Fireman,  
At/Po-INS Chilika,  
Dist. Khurda.

...Applicant

(Advocate(s) : Ms.M.Ghose, Ms.J.M.Rath, Ms.M.M.Roul)

VERSUS  
Union of India Represented through

1. (SSR Rao),  
Chief Adminsitratrative Officer,  
Command Civilian Personnel Officer,  
For Flag Officer Commanding in Chief,  
For Chief Staff Officer (P&A),  
Eastern Naval Command,  
Naval Base,  
Visakhapatnam-530 014.
2. (T.Sudhakar),  
Commandore,  
Chief Staff Officer (P&A),  
For Flag Officer Commanding in Chief,  
Naval Base,  
Visakhapatnam
3. The Commanding Officer,  
I.N.S.Chilika,

*[Handwritten signature]*

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 Dist. Khurda,  
 Odisha.

... Respondents  
 (Advocate: Mr. G.P.Mohanty )

**O R D E R**

**A.K.PATNAIK, MEMBER(I):**

Heard Ms.M.Ghose, Learned Counsel for the Applicant and Mr.G.P.Mohanty, Learned Additional CGSC appearing for the Respondents and perused the records.

2. As it appears, being aggrieved by the order of transfer dated 11<sup>th</sup> February, 2013 the applicant submitted representation dated 25th February, 2013 requesting to reconsider his order of transfer. It has been submitted by the learned counsel for the applicant that no reply he has received on the said representation and he apprehends relieve prior to receive any reply on the same. Hence he has approached this Tribunal.

3. Since representation submitted by the applicant is still pending we are not inclined to admit this OA. Hence as agreed to by Learned Counsel for the Applicant, without expressing any opinion on the merit of the matter this OA is disposed of at this admission stage with direction to the Respondent No.3 before whom the said representation is stated to be pending to consider and dispose of the same in a reasoned order and communicate the result thereof to the applicant within a period of six weeks from the date of receipt of this order. Till such time status quo as of date in so far as the relieve of the

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applicant from his present place of posting shall be maintained. There shall be no order as to costs.

4. Copy of this order along with paper book be transmitted to the Respondent No.3 at the cost of the Applicant for which learned counsel for the applicant undertakes to furnish the postal requisite by tomorrow.

  
(R.C.Misra)  
Member (Admn.)

  
(A.K.Patnaik)  
Member (Judl.)